

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 27.4.2015
COURT NO. : 5
ITEM NO. : 7

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 9.3.2015 with an office report dated 28.2.2015, when the Court was pleased to pass the following Order:

“Learned counsel for the respondent prays for four weeks time to file counter affidavit. Prayer is allowed.
Rejoinder affidavit, if any, be filed within two weeks therefrom.
List the matter after six weeks.
The interim order shall continue until further order.”

It is submitted that Mr. Tayenjam Memo Singh Advocate has put in appearance on behalf of common Respondent No. 1 but has not filed Counter Affidavit so far. Hence no Rejoinder Affidavit. Neither A.D. Cards nor unserved cover containing the notice has been received back in respect of respondent Nos. 2 to 5 in SLP no. 27045 of 2014 and respondent no. 2 in SLP no. 27046 of 2014.

The matters are listed before the Hon'ble Court with this office report.

Dated this the 24th day of April, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Pradeep Misra, Advocate

Mr. T.M. Singh, Advocate

ASSISTANT REGISTRAR

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SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 09.03.2015
COURT NO. : 5
ITEM NO. : 9

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 19.01.2015 with an office report dated 17.01.2015, when the Court was pleased to pass the following Order:

“Mr. T.M. Singh, learned counsel, has entered appearance on behalf of Respondent No.1. As far as Respondent No.2 is concerned, let a copy of this special leave petition be served on Mr. Ravi Prakash Mehrotra, learned counsel, who ordinarily appears for the State of Uttar Pradesh.

Learned counsel for Respondent No.1 prays for four weeks time to file the counter affidavit. The Prayer is accepted. Rejoinder affidavit, if any, be filed within two weeks therefrom.

List the matter after six weeks.

Interim order to remain in force till the next date of hearing.”

It is submitted that the Counsel for the Petitioner has not filed proof of service after serving the copy of SLP on Mr. R.P. Mehrotra, Counsel for the State of UP. so far.

It is further submitted that no counter affidavit has been filed by Mr. T.M. Singh, Advocate for Respondent No. 1 so far. Hence, no Rejoinder affidavit.

The matters are listed before the Hon'ble Court with this office report.

Dated this the 28th day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr.Pradeep Misra, Advocate

Mr. T.M. Singh, Advocate

ASSISTANT REGISTRAR

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 02.09.2014 when the Court was pleased to pass the following Order:

“Taken on board.

Mr. Ranjit Kumar learned Solicitor General appearing for the petitioner, submitted that the order dated 7th August, 2013 was passed by the High Court in case Service Bench No. 2558 of 1991 without hearing the petitioner. It is urged by him that though, at one point of time, the Writ Court has passed an order requiring the counsel for the employee to serve a copy on the U.P. Power Corporation Ltd., one of the successor of U.P. Electricity Board, but neither the copy was served nor any intimation was given by way of service to the Corporation as a result of which the present order has been passed despite the factum that the respondent employee has been dismissed from service by the petitioner after initiation of appropriate disciplinary proceedings.

Delay condoned.

Issue notice returnable in four weeks.

There will be stay of the operation of the order of the High Court, in the meantime.”

It is submitted that there are 5 Respondents in SLP(C) No. 27045/14 and 2 Respondents in SLP(C) No. 27046/14.

Accordingly, show cause notice was issued to all the respondents on 26.09.2014 through registered A.D. Post. Mr. Tayenjam Momo Singh, Advocate has put in appearance on behalf of common Respondent No. 1 but has not filed counter affidavit so far. Neither A.D. Cards nor unserved cover containing the notice has been received back in respect of Respondent Nos. 2 to 5 in SLP(C) No. 27045 and Respondent No. 2 in SLP(C) No. 27046/14 so far.

Service of show cause notice is not complete.

The matters are listed before the Hon'ble Court with this office report.

Dated this the 17th day of January, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Dushyant Parashar, Advocate

Mr. Tatini Basu, Advocate

Mr. Tayenjam Momo Singh, Advocate

ASSISTANT REGISTRAR